

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 459/2017 in
O.A. No. 3713/2014

New Delhi, this the 14th day of November, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Braham Prakash
Son of Late Jagannath
Aged about 64 years
Resident of J-359, Old Seemapuri
Delhi – 110 095
Retired as Electrician Grade I,
Delhi Transport Corporation
At the time of retirement posted at
Dilshad Garden Depot
Delhi – 110 095). .. Petitioner

(By Advocate: Shri Ramesh Rawat for Shri Sudarshan Rajan)

Versus

1. Shri Sandeep Kumar,
Chairperson cum Managing Director
Delhi Transport Corporation
Government of N.C.T. of Delhi
I.P.Estate, New Delhi.

2. Shri G.K. Sharma,
Depot Manager
Seemapuri Depot
Delhi Transport Corporation
Delhi – 110095.
Now changed as Depot Manager,
Dilshad Garden Depot/
Seemapuri Depot/Nand Nagri Depot,
Delhi Transport Corporation, Delhi. .. Respondents

(By Advocate : Shri Manoj Kumar for Ms. Arati Mahajan Shedha)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

The O.A. No. 3713/2014 was disposed of by this Tribunal vide order dated 08.02.2017 as under:

“10. In view of the above and for parity of reasons, the O.A. is disposed of with a direction to the respondents to treat the applicant as having opted for the Pension Scheme in accordance with para 9 of the Scheme and grant him all consequential benefits as commutation etc. as per the pension scheme, within a period of 90 days from date of receipt of certified copy of this order. No order as to costs.”

2. Today, learned counsel for the respondents produced proceedings dated 10.11.2017, which reads as under:

“Sub: Compliance report in respect of Sh. Brahm Prakash, Ex. Electrician, T.No.8699.

Reference your letter No. Leg. Sec./HC-7737/2017/1617 dated 25.08.2017, it is stated that in compliance of orders of the Hon’ble Court and approval of the Competent Authority, the Pension case of Sh. Brahm Prakash, Ex. Electrician, T.No.8699 has been prepared and approved by the Competent Authority on 09.11.2017. His Pension arrear from 01.09.2013 to 31.10.2017 Rs.8,85,773/- (Rs. Eight lakh eighty five thousand seven hundred seventy three only) after adjusting the amount of excess Gratuity paid to him, has been credited in his Saving Bank A/c i.e. Rs.8,85,773/- through ECS today i.e. 10.11.2017. His monthly Pension from November-2017 onward will be released on monthly basis along with other Pensioners.

Copy of statement of arrear and recovery is enclosed.”

3. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, the petitioner is at liberty to avail his remedies, if he is still having any grievance, in accordance with law.

(Nita Chowdhury)
Member (A)

/Jyoti/

(V. Ajay Kumar)
Member (J)